

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

211. IA/910/2022 IA/743/2022 IN C.P. (IB)/1382(MB)2020

IN THE MATTER OF

State Bank of India

VS

Shreem Corporation Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 29.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant in both I.A.s:

Adv. Shradha Patil (PH)

For the Respondent No. 5 in IA/743/2022:

Adv. Shyam Kapadia (PH)

For the Respondent No. 7 in IA/743/2022:

Adv. Sagar Divekar (PH)

ORDER

I.A. 910/2022

The Ld. Counsel for the Applicant prays for short adjournment so as to seek fresh instructions if she still wishes to press Section 66 application against the third party and Section 19(2) application as the resolution plan is pending consideration before the COC for approval. Adjourned to **17.05.2024**.

I.A. 743/2022

Respondent No. 5 & 7 have filed the reply. Adjourned to **17.05.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)